

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 194/MP/2021

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No.118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.

Date of Hearing : **11.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : TRN Energy Private Limited (TEPL).

Respondents : Paschimanchal Vidyut Vitran Nigam Limited and 7 Ors.

Parties Present : Shri Matrugupta Mishra, Advocate, TEPL
Ms. Ritika Singhal, Advocate, TEPL
Shri Nipun Dave, Advocate, TEPL
Shri Sitiesh Mukherjee, Advocate, PVVNL
Shri Abhishek Kumar, Advocate, PVVNL
Shri Dhruv Tripathi, Advocate, PTCIL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and accordingly, was adjourned.

2. The Petition shall be listed for hearing on **22.9.2023**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)